

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Monday, 28th July, 1952

*The House met at a Quarter Past  
Eight of the Clock*

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

9-14 A.M.

## LEAVE OF ABSENCE FROM THE HOUSE

**Mr. Speaker:** I have to inform the hon. Members that I have received the following letter from Shri Chowkhamoon Gohain:

"I beg to inform you that I arrived at Sadiya on the 5th July, 1952 and since then I am detained here for bad communication of rivers.

There are high floods all around the area and the present situation of our area is very grave.

In view of this, I presume I shall not be able to attend the House for the remaining days of the session as our tribal peoples of my area require my presence very badly.

I would therefore request you to grant me leave of my absence of the House for the same."

Is it the pleasure of the House that permission be granted to Shri Chowkhamoon Gohain from all meetings of the House during this session with effect from the 5th July, 1952?

Leave was granted.

159 P.S.D.

## MESSAGE FROM THE COUNCIL OF STATES

**Mr. Speaker:** Now, the Secretary will read the message.

**Secretary:** Sir, I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform you that the Council of States, at its sitting held on the 25th July, 1952, agreed without any amendment to the Criminal Law Amendment Bill, 1952, which was passed by the House of the People at its sitting held on the 15th July, 1952."

## SALARIES AND ALLOWANCES OF MINISTERS BILL

**The Minister of Home Affairs and States (Dr. Katju):** I beg to move for leave to introduce a Bill to provide for the salaries and allowances of Ministers.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the salaries and allowances of Ministers".

The motion was adopted.

**Dr. Katju:** I introduce the Bill.

## INDIAN INCOME-TAX (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

**The Minister of State for Finance (Shri Tyagi):** I beg to move that the time appointed for the presentation of the report of the Select Committee on

[Shri Tyagi]

the Bill further to amend the Indian Income-tax Act, 1922, be further extended up to the last day of the first week of the next session.

**Mr. Speaker:** So, the anticipated motion has come.

The question is:

"That the time appointed for the presentation of the report of the Select Committee on the Bill further to amend the Indian Income-tax Act, 1922, be further extended up to the last day of the first week of the next Session."

The motion was adopted.

## ESSENTIAL GOODS (DECLARATION AND REGULATION OF TAX ON SALE OR PURCHASE) BILL

### Schedule

**Mr. Speaker:** The House will now proceed with the further consideration of the Bill to declare, in pursuance of clause (3) of article 286 of the Constitution, certain goods to be essential for the life of the community, as reported by the Select Committee. Of course, we shall be taking the amendments now. Now, we take up the schedule. I shall be calling the amendments. I think all are moved. Very well. So we start with the discussion.

**Shri S. C. Samanta (Tamluk):** I want to move amendment No. 24. List No. 6.

**Mr. Speaker:** He may move it.

**Shri S. C. Samanta:** I beg to move:

In page 1, lines 16 and 17, omit "including atta, maida, suji and bran."

**Mr. Speaker:** There are no other amendments now to be moved I take it. The schedule with the amendments is now under discussion, all together.

**Shri S. C. Samanta:** I would like to speak on my amendment.

**Mr. Speaker:** Yes, he may speak, on all his amendments together at the same time; no separate speech for separate amendments.

**Shri S. C. Samanta:** As regards Item 1, I have moved two alternative amendments. In Item 1, you will find there is "Cereals and pulses in all forms". That could have been allowed, but

"including bread and flour, including atta, maida, suji and bran" has been added. So, my contention is that when preparations of wheat have been added as atta, maida, suji etc., why not preparations of rice, i.e., flattened rice and fried rice which is commonly called in India as "Chura" or "moori" or "murmua". So, I would ask the hon. Minister to give thought to this matter. Either he should delete "including atta, maida, suji and bran", or he should add "flattened rice and fried rice". I am told that "including atta, maida, suji and bran" is meant for giving sound expression to flour. If for flour, atta, maida and suji are necessary, I think flattened rice and fried rice or parched rice should not be left. So I would beg of the Members of this House and the hon. Minister to accept any of my amendments which, when accepted, will remove the irregularity which I am placing before the House.

Then, about my Amendment No. 3 I have asked "betel leaves and arecanut" to be added in the schedule after item 2. As you know, betel leaves have become an essential thing almost in all parts of India. Someone may say these betel leaves grow in limited areas as in Bengal, Madras and other parts, but if we calculate the amount of betel leaves that are sent everyday by train to different parts of India, you will be amazed. Everywhere nowadays betel leaves, i.e., "pan", is being liked by almost all persons. Even those who do not take "pan", arrange for "pan" after "At Hames", lunches etc. From a medical point of view, betel juice is very wholesome for our health. Calcium which is added is also wholesome for our health. Betel leaves when taken especially in India by the ladies, make them look beautiful. To add to this, I may say that ladies of western countries in order to beautify themselves, apply lipstick on their lips, and certainly our ladies in India will have coloured lips when they take "pan". So I would submit "betel leaves and arecanuts" should be included.

Then, I come to cotton hosiery goods. "Coarse and medium cloth" has been taken in the schedule, while garments which are prepared from these coarse and medium cloth have not been included in the schedule. Then with regard to cotton hosiery goods also, as these are mostly used by the poor people, I submit that these also be included in the schedule.